

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1797
ANSWERED ON:23.03.2012
FLOUTING OF NORMS IN COCHIN AIRPORT
Gowda Shri D.B. Chandre;Jeyadural Shri S. R.

Will the Minister of FINANCE be pleased to state:

- (a) whether reports of unauthorized persons are reported to be availing all entry passes at the Cochin Airport flouting the rules laid down in this regard, come to the notice of the Government;
- (b) if so, the details thereof for the last three years and the current year;
- (c) whether law abiding officials of the Customs Intelligence Unit are being reportedly harassed by their superiors or seniors;
- (d) if so, the details of such instances which have come to the notice of the Union Government during the same period; and
- (e) the action taken against the senior officers who have been found to have encouraged unauthorised persons' entry into the restricted areas by harassing officials of Customs Intelligence Unit based at the Cochin Airport?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a) No, Madam.
- (b) Not applicable, Airport entry passes to Cochin Airport are granted by the Airport Operator M/s Cochin International Airport Ltd and Bureau of Civil Aviation Security (BCAS). Customs has no role in the issue of airport entry passes.
- (c) No.
- (d) Not applicable in view of (c) above.
- (e) No such unauthorised entry has been encouraged.